

2. M/s Bunge Corporation.
3. M/s Richco Grain Ltd.
4. M/s Garnac Grain Co.
5. M/s Continental Grain Co.
6. M/s Tradigrain Inc.
7. M/s Union Equity Coop. Exchange.
8. M/s Cargill Inc.
9. M/s Artfer Inc.
10. M/s Marubeni American Corp
11. M/s Feruzzi USA Inc.
12. M/s Mitsui Grain Corp.

The imported wheat conformed to the P.F.A. Rules and transaction did not at any stage reveal anything warranting probe.

[*Translation*]

### **Illegal Construction of Shops in New Delhi**

\*127. SHRI BALESHWAR YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that illegal construction of shops is going on at large scale in New Delhi area;

(b) if so, the details of the measures taken or proposed to check illegal constructions; and

(c) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Delhi Administration has reported

that no illegal construction of shops is going on in the New Delhi Municipal Committee area. However, some such activity has been reported by Municipal Corporation of Delhi and Delhi Development Authority.

As and when such cases are detected, necessary action as per the law is taken by the authorities with a view to removing the encroachments and unauthorised constructions. The machinery has been activated in this regard.

(c) Does not arise in view of reply to parts (a) and (b). above.

[*English*]

### **Definition of Weaker Sections of Society**

\*128. SHRI M.V. CHANDRA SHEKARA MURTHY:  
SHRI V. SRINIVASAPRASAD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Supreme Court has directed Union Government to define the term "weaker sections of the society" and to lay down appropriate guidelines; and

(b) if so, the action taken by Government on the said directive of the Supreme Court?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). The judgement of the Supreme Court delivered on 31.1.90 relates to the definition of the term Weaker Sections of Society in the context of exemptions given under Urban Land Ceiling Act by the Maharashtra Government. The judgment contains some directions to the Government of India and the Government of Maharashtra. The matter is under examination and necessary